

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**C.P. No. 506/2015  
O.A. No. 18/2015**

New, Delhi, This the 15<sup>th</sup> day of September, 2015.

**HON'BLE MR. G. GEORGE PARACKEN, MEMBER (J)  
HON'BLE MR. V.N. GAUR, MEMBER (A)**

Dan Bahadur, (Aged about 54 years)  
S/o Shri Jai Lal  
Working as Mali Khalas,  
Group 'D' under Dy CE/C,  
Northern Railway, Shivaji Bridge,  
Behind Shankar Market, New Delhi-110001  
R/o Dy CE/C Office Complex,  
Shivaji Bridge, New Delhi-110001. ....Petitioner

(By Advocate : Shri P.S. Khare)

Versus

1. Sh. A. K. Puthia  
General Manager, Northern Railway,  
Baroda House, New Delhi.
2. Ms. Jasmine Urvilla  
Divisional Personnel Officer,  
State Entry Road, DRM Office, New Delhi.
3. Sh. B. D. Garg  
C.A.O./Construction,  
Kashmere Gate, Delhi. ....Respondents

(By Advocate : Mr. Satpal Singh)

**O R D E R (O R A L)**

**Hon'ble Mr. G. George Paracken, Member (J)**

This Contempt Petition has been filed by the petitioner for  
the alleged non-implementation of the order dated 06.01.2015

passed by this Tribunal in O.A. No.18/2015. The operative part of the said order reads as under :-

“3. In view of the above submissions, we dispose of this OA at the admission stage itself with a direction to the Respondents to examine the case of the Applicant in the light of the aforesaid Order and if his case is covered by the same, he shall also be extended the same benefits and pass appropriate order under intimation to him. The Respondents shall comply with the aforesaid directions within a period of two months from the date of receipt of a certified copy of this Order.

4. There shall be no order as to costs.”

2. Today, when the matter was taken up for consideration, learned counsel for the respondents has made an assurance that the aforesaid order will be complied with, without any delay and he will file the compliance affidavit within four weeks, with an advance copy to the petitioner’s counsel.

3. In view of the above submissions made by the learned counsel for the alleged contemnors, this Contempt Petition is closed. Notices issued to the alleged contemnors are discharged. There shall be no order as to costs.

(V.N. GAUR)  
MEMBER (A)

(G. GEROGE PARACKEN)  
MEMBER (J)

/Mbt/

